

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY). (a) According to available reports, Bangladeshi nationals have been found using porous Indo-Bangladesh border to enter into India illegally.

(b) The measures taken by the Government to curb such illegal entry include raising of additional Battalions of Border Security Force; reduction of gaps between the border outposts, intensification of patrolling, both on the land and the riverine border, accelerated programme of construction of border road and fencing, increase in the number of outpost towers, provision of surveillance equipments, etc

Deployment of Paramilitary Forces in Naxal Infested Areas

65 SHRIMATI VANGA GEETHA Will the Minister of HOME AFFAIRS be pleased to state

(a) what are the policies of Government in regard to deployment of paramilitary forces in naxal infested areas, and

(b) who bears their expenses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL) (a) The State Governments are primarily responsible for maintaining public order. The Central Government provides Central Para-Military Forces (CPMFs) to the naxal affected States on a need basis and for short term deployment. However, keeping in view the spurt in naxal violence, the Government has now decided to deploy CPMFs on long term basis to carry out anti-naxalite operations.

(b) Presently, the State Governments are required to meet the expenses on account of deployment of CPMFs.

Koel Karo Hydel Project in Jharkhand

66 SHRI MANOJ BHATTACHARYA Will the Minister of POWER be pleased to state

[7 July, 2004]

RAJYA SABHA

(a) whether the NHPC is constructing the Koel Karo Hydel Project in Jharkhand; and

(b) if so, the details thereof and its present status?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) and (b) The Koel Karo Hydro Electric Project (710 MW) in Jharkhand, originally approved in June, 1981, is an identified project to be executed by National Hydroelectric Power Corporation (NHPC). Construction work on the project has not yet started.

As per the judgment delivered on 25.07.2003 by the Hon'ble High Court of Jharkhand at Ranchi while disposing of a Public Interest Litigation (PIL) regarding implementation of the Project, the State Government of Jharkhand is required to take a decision on whether to go ahead with the Project or not and to take up the matter further with the Union Government if it decides to proceed with the implementation of the project. The decision in this regard has not yet been taken by the Government of Jharkhand.

Target for rural Electrification

†67. SHRI RAVI SHANKAR PRASAD: Will the Minister of POWER be pleased to state:

(a) whether Government have fixed any time-limit to provide electricity to all houses in rural areas of the country;

(b) if so, the details of the said target alongwith the estimated funds and total electricity needed to achieve the target; and

(c) the percentage of rural areas in each State provided with electricity by the end of March, 2004?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) and (b) According to the National Common Minimum Programme household electrification is to be completed in five years. The details of the scheme and the requirement of funds are being worked out.

(c) State-wise percentage of village electrification is given in the Statement enclosed.

†Original notice of the question was received in Hindi